



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B1 (A)-62/2017(1). 27th May 2017.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be Additional Sessions Judges to exercise jurisdiction in the Court of Sessions mentioned against their names in Column (3) thereof from the date of taking charge.

SCHEDULE

Sl. No.	Name of Officer	Court of Sessions
(1)	(2)	(3)
1	Shri Suresh Kumar Paul	Manjeri
2	Shri Muhammed Vaseem	Thrissur
3	Smt. V. Shiny	Thrissur
4	Shri B. Kalam Pasha	Alappuzha

(1)	(2)	(3)
5	Shri Sureshkumar, C. (Sr.)	Kozhikode
6	Shri E. Baiju	Kollam
7	Smt. K. K. Sujatha	Thodupuzha
8	Shri Muralee Krishna, S.	Palakkad
9	Shri Jobin Sebastian	Mavelikkara in Alappuzha
10	Shri P. V. Balakrishnan	Kozhikode
11	Shri Sasikumar, P. S.	Kasaragod
12	Smt. Honey M. Varghese	Ernakulam
13	Shri A. V. Narayanan	Manjeri
14	Shri C. Krishnakumar	Ernakulam
15	Shri M. Sasikumar	Mavelikkara in Alappuzha
16	Shri R. Ramababu	Kollam
17	Shri S. Krishnakumar	Kollam
18	Shri K. S. Sarathchandran	Ernakulam
19	Shri G. Girish	Kottarakara in Kollam

(1)	(2)	(3)
20	Shri C. Pratheepkumar	Kottarakara in Kollam
21	Shri K. Subhadramma	Kozhikode
22	Shri Johny Sebastian	Thiruvananthapuram
23	Shri P. N. Vinod	Thalassery
24	Shri Biju Menon, K.	Ernakulam

By order,
K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1 (A)-62/2017(2). *27th May 2017.*

In exercise of the powers conferred by Section 12 (1) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the Chief Judicial Magistrates mentioned in Column (2) of the Schedule hereto attached as the Chief Judicial Magistrates in the Districts specified against their names in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Chief Judicial Magistrate</i>	<i>Name of the District</i>
(1)	(2)	(3)
1	Smt. P. N. Seetha	Alappuzha
2	Shri T. K. Nirmala	Thrissur

By order,
K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1 (A)-62/2017(3). *27th May 2017.*

In exercise of the powers conferred by Section 12 (2) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the Chief Judicial Magistrate mentioned in Column (2) of the Schedule hereto attached as the Additional Chief Judicial Magistrate in the District specified against his name in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Chief Judicial Magistrate</i>	<i>Name of the District</i>
(1)	(2)	(3)
1	Shri G. Mahesh	Ernakulam

By order,
K. BABU,
Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1 (A)-62/2017(4). *27th May 2017.*

In exercise of the powers conferred by Section 9(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be Assistant Sessions Judges to exercise jurisdiction in the Court of Sessions mentioned against their names in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Shri A. Shajahan	Kollam
2	Shri K. N. Prabhakaran	N. Paravur in Ernakulam
3	Shri B. Prabhathukumar	Attingal in Thiruvananthapuram
4	Shri Kenneth George	Thrissur
5	Shri Jose N. Cyril	Neyyattinkara in Thiruvananthapuram
6	Shri Vidhyadharan, V. S.	Tirur in Manjeri
7	Smt. Elsamma Joseph, P.	Ottapalam in Palakkad
8	Shri Sajikumar, S.	Mavelikkara in Alappuzha
9	Shri A. M. Basheer	Karunagapally in Kollam
10	Shri Sudeep, S.	Ernakulam
11	Smt. Seena, S. S.	Palakkad

(1)	(2)	(3)
12	Shri Sreeraj, S.	Thrissur
13	Shri Sathishkumar, A. G.	Kozhikode
14	Shri Anil, T. P.	Palakkad
15	Smt. Bindu Sudhakaran	Kannur

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATIONS

(i)

No. B1 (A)-62/2017(5). *27th May 2017.*

In exercise of the powers conferred by Section 11(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrates of the first class to preside over the Courts specified against their names in Column (3) thereof from the date on which they take charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Smt. Kavitha Gangadharan	Thiruvananthapuram
2	Smt. Smitha, M.	North Paravur
3	Smt. Vinitha, V.	Ernakulam
4	Shri Sandeep Krishna, V.	Ernakulam
5	Smt. Fazeela, T. B.	Kothamangalam
6	Smt. Sindhu Thankam, M.	Aluva
7	Shri Rajeevan Vachal	Kozhikode
8	Shri Karunakaran, B.	Kozhikode
9	Shri Shamnad, S.	Ernakulam
10	Smt. Wincy Ann Peter Joseph	Kottayam
11	Shri Arun Bechu, N. N.	Kochi
12	Smt. Rehana Rajeevan	Cherthala
13	Shri Unnikrishnan, M. S.	Thiruvananthapuram
14	Shri Visakh, V. S.	Chottanikkara
15	Shri Sajeew, S.	Ernakulam

(1)	(2)	(3)
16	Shri Praveen Kumar, G.	Haripad
17	Smt. Priyanka, S.	Mattancherry
18	Shri Sunil Berchmans Varkey	Muvattupuzha
19	Smt. Sreeja Janardhanan Nair	Kasaragod
20	Smt. Rajasree Rajagopal	Mavelikkara
21	Shri John Varghese	Neyyattinkara
22	Smt. Jisha Mukundan, R.	Ramankary
23	Smt. Thejomayi Thampuratty	Kochi
24	Smt. Rejani Thankappan	Thiruvalla
25	Shri M. Satheesan	Neyyattinkara
26	Shri Arun M. Kuruvilla	Cherthala
27	Smt. Rashmi Ravindran	Idukki
28	Smt. Elsa Catherine George	Aluva
29	Smt. Devika Lal	Ernakulam
30	Shri Joji Thomas	Koothattukulam
31	Shri Donald Sequera	Thalassery
32	Smt. Veena, V. S.	Vaikom
33	Smt. Ranjini, M. K.	Ottappalam
34	Smt. Mary Bindu Fernandez	Muvattupuzha
35	Smt. Reshma Sasidharan	Chengannur
36	Shri Aneesh Chacko	Irinjalakkuda
37	Shri Shabir Ibrahim	Nilambur
38	Shri Thariachan, M. T.	Piravam
39	Smt. Rema, R. K.	Palakkad
40	Smt. Manju, P.	Kanjirappally
41	Shri Biju, M. C.	Kalpetta
42	Shri Arshad Khan, A. R.	Nedumangad
43	Smt. Rajasree, C. R.	Varkala
44	Shri Balakrishnan, M.	Hosdurg
45	Smt. Rejitha, R. R.	Alappuzha
46	Smt. Beena Gopal	Kollam
47	Shri Shanavas, A.	Sasthamcottah
48	Smt. Parvathy, S. R.	Ranny
49	Smt. Sony, A. S.	Attingal
50	Shri Mithun Roy, K.	Kochi
51	Smt. Vandana, R.	Kannur

(1)	(2)	(3)
52	Shri Manish, D. A.	Neyyattinkara
53	Smt. Sajini, B. S.	Karunagappally
54	Shri Siji, N. N.	Kattappana
55	Smt. Ampili Chandran, P. B.	Attingal
56	Smt. Annie Varghese	Neyyattinkara

(ii)

In exercise of the powers conferred by Sub-section (1) of the Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the first class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Smt. Kavitha Gangadharan	Thiruvananthapuram
2	Smt. Smitha, M.	North Paravur
3	Smt. Vinitha, V.	Ernakulam
4	Shri Sandeep Krishna, V.	Ernakulam
5	Smt. Fazeela, T. B.	Kothamangalam
6	Smt. Sindhu Thankam, M.	Aluva
7	Shri Rajeevan Vachal	Kozhikode
8	Shri Karunakaran, B.	Kozhikode
9	Shri Shammad, S.	Ernakulam
10	Smt. Wincy Ann Peter Joseph	Kottayam
11	Shri Arun Bechu, N. N.	Kochi
12	Smt. Rehana Rajeevan	Cherthala
13	Shri Unnikrishnan, M. S.	Thiruvananthapuram
14	Shri Visakh, V. S.	Chottanikkara
15	Shri Sajeev, S.	Ernakulam
16	Shri Praveen Kumar, G.	Hari pad
17	Smt. Priyanka, S.	Mattancherry
18	Shri Sunil Berchmans Varkey	Muvattupuzha
19	Smt. Sreeja Janardhanan Nair	Kasaragod
20	Smt. Rajasree Rajagopal	Mavelikkara
21	Shri John Varghese	Neyyattinkara
22	Smt. Jisha Mukundan, R.	Ramankary
23	Smt. Thejomayi Thampuratty	Kochi

(1)	(2)	(3)
24	Smt. Rejani Thankappan	Thiruvalla
25	Shri M. Satheesan	Neyyattinkara
26	Shri Arun M. Kuruvilla	Cherthala
27	Smt. Rashmi Ravindran	Idukki
28	Smt. Elsa Catherine George	Aluva
29	Smt. Devika Lal	Ernakulam
30	Shri Joji Thomas	Koothattukulam
31	Shri Donald Sequera	Thalassery
32	Smt. Veena, V. S.	Vaikom
33	Smt. Ranjini, M. K.	Ottappalam
34	Smt. Mary Bindu Fernandez	Muvattupuzha
35	Smt. Reshma Sasidharan	Chengannur
36	Shri Aneesh Chacko	Irinjalakkuda
37	Shri Shabir Ibrahim	Nilambur
38	Shri Thariachan, M. T.	Piravam
39	Smt. Rema, R. K.	Palakkad
40	Smt. Manju, P.	Kanjirappally
41	Shri Biju, M. C.	Kalpetta
42	Shri Arshad Khan, A. R.	Nedumangad
43	Smt. Rajasree, C. R.	Varkala
44	Shri Balakrishnan, M.	Hosdurg
45	Smt. Rejitha, R. R.	Alappuzha
46	Smt. Beena Gopal	Kollam
47	Shri Shanavas, A.	Sasthamcottah
48	Smt. Parvathy, S. R.	Ranny
49	Smt. Sony, A. S.	Attingal
50	Shri Mithun Roy, K.	Kochi
51	Smt. Vandana, R.	Kannur
52	Shri Manish, D. A.	Neyyattinkara
53	Smt. Sajini, B. S.	Karunagappally
54	Shri Siji, N. N.	Kattappana
55	Smt. Ampili Chandran, P. B.	Attingal
56	Smt. Annie Varghese	Neyyattinkara

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1 (A)-62/2017(1).

29th May 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrates of the First Class to preside over the Courts specified against their names in Column (3) thereof from the date on which they take charge.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Sri Johnson, M. I.	Kodungallur
2	Smt. Meera John, K.	Wadakkancherry

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Sri Johnson, M. I.	Kodungallur
2	Smt. Meera John, K.	Wadakkancherry

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1 (A)-62/2017(2).

29th May 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (3) thereof from the date on which she takes charge.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Smt. Jomy Anu Isaac	Peermade

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Smt. Jomy Anu Isaac	Peermade

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1 (A)-62/2017(3).

29th May 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrates of the First Class to preside over the Courts specified against their names in Column (3) thereof from the date on which they take charge.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Shri Sajeev, S.	Kalady
2	Shri Reghunath, N. S.	Kalamassery

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Shri Sajeev, S.	Kalady
2	Shri Reghunath, N. S.	Kalamassery

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

Office of the Chief Judicial Magistrate, Kozhikode

NOTIFICATION

No. C1-4856/2017.

31st May 2017.

Read :—(1) Order No. B1(A)-62/17(3) dated 21-4-2017 of the High Court of Kerala.

(2) Order No. B1(A)-62/17(3) dated 24-5-2017 of the High Court of Kerala.

In exercise of the powers conferred under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local limits of the area within which the Judicial First Class Magistrates whose names are specified in Column II of the schedule given below may exercise all or any of the powers vested on them as Judicial Magistrate of First Class by the Code and by the High Court, in the local area specified under Column No. IV of the said schedule with effect from the date of joining duty.

SCHEDULE

<i>Sl. No.</i>	<i>Name of Magistrate and Court</i>	<i>District</i>	<i>Local Limits of Police Station Area wise Jurisdiction</i>
I	II	III	IV
1	Sri Rajeevan Vachal, Judicial First Class Magistrate-I, Kozhikode	Kozhikode	First and Second class jurisdiction over Panniyankara, Chemmangad and Kozhikode Railway Police Stations and Second class jurisdiction over Kozhikode Town Police Station except the jurisdiction over the cases U/s. 138 of N.I. Act in which the cause of action arise within the limits of Kozhikode Town or Panniyankara Police Station.
2	Sri Krishnankutty, K. V., Judicial First Class Magistrate, Koyilandy	Kozhikode	First and Second class jurisdiction over Koyilandy and Elathur Police Stations.
3	Smt. Indu, P., Judicial First Class Magistrate, Payyoli	Kozhikode	First and Second class jurisdiction over Payyoli and Meppayyur Police Stations.

(Sd.)

*Chief Judicial Magistrate,
Kozhikode.*